

ITEM NO.15

COURT NO.2

SECTION IV-B

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s). 5079/2020

(Arising out of impugned final judgment and order dated 23-01-2020 in CWP No. 1769/2020 passed by the High Court Of Punjab & Haryana At Chandigarh)

HARKIRAT SINGH GHUMAN

PETITIONER(S)

VERSUS

PUNJAB AND HARYANA HIGH COURT &amp; ANR.

RESPONDENT(S)

(IA No. 149207/2021 - APPLICATION FOR PERMISSION, IA No. 86890/2020 - APPLICATION FOR PERMISSION, IA No. 149080/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 32404/2022 - INTERVENTION APPLICATION, IA No. 86893/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 148161/2021 - VACATING STAY)

Date : 01-06-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Petitioner-in-person  
Mr. Deepkaran Dalal, AOR

For Respondent(s) Mr. Abhimanyu Tewari, AOR  
Ms. Eliza Bar, Adv.

Mr. Ajay Kumar Singh, AOR

Mr. Jay Savla, Sr. Adv.  
Mr. Akshay Sharma, Adv.  
Ms. Stuti Sharma, Adv.  
Ms. Renuka Sahu, AOR

Mr. Raktim Gogoi, Adv.  
Mr. Kartikeya Singh, Adv.  
Ms. Anubha Attray, Adv.  
Mr. Rakesh Kumar Singh, AOR

Ms. Kavita Wadia, Adv.  
Ms. Malvika Kapila, AOR  
Ms. Tanwangi Shukla, Adv.

Mr. Lakshmeesh S. Kamath, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

**List on 27.07.2022.**

**(POOJA SHARMA)  
COURT MASTER (SH)**

**(BEENA JOLLY)  
COURT MASTER (NSH)**